

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 934/MP/2025

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

Petitioner : Madhya Pradesh Power Management Co. Limited (MPPMCL)

Respondent : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **11.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya Singh, Advocate, MPPMCL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Rashmi Vaish, Advocate, SECI
Ms. Somya Sahni, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI
Shri Aniket Prasoon, Advocate, APMPL
Shri Aman Sheikh, Advocate, APMPL
Shri Sarthak Sareen, Advocate, APMPL
Ms. Anannya Sinha, Advocate, APMPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought three weeks' time to file rejoinders to the replies filed by Respondents 1 & 2. Allowing this request, the Commission granted three weeks to the Petitioner to file its rejoinder(s).

2. The Petition will be listed for hearing on **23.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

